

[Shri Morarji Desai]

the following has been constituted for this purpose:—

1. Shri B.P. Mandal, MP Chairman
2. Shri Dewan Mohan Lal Member
3. Shri R.R. Bhole Member
4. Shri K. Subramaniam Member
5. Shri Dina Bandhu Saha Member

The terms of reference to the Commission will be:

(i) to determine the criteria for defining the socially and educationally backward classes;

(ii) to recommend steps to be for the advancement of the socially and educationally backward classes of citizens so identified;

(iii) to examine the desirability of otherwise of making provision for the reservation of appointments or posts in favour of such backward classes of citizens which are not adequately represented in the services of both the Central and State Governments/ Union Territory Administrations; and

(iv) present a report setting out the facts as found by them and making such recommendations as they think proper.

The Commission shall present their Report not Later than 31st December, 1979.

## PUBLIC ACCOUNTS COMMITTEE

### HUNDRED AND FOURTH REPORT

SHRI P.V. NARASIMHA RAO (Manamkonda): Sir, I beg to present the Hundred and fourth Report (Hindi and English versions) of the Public Accounts Committee on Excess Expenditure over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil) for the year 1976-77 and Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Thirtyeighth Report on Excesses over voted Grants and Charged Appropriations for the year 1975-76.

14.24 hrs.

STATEMENT CORRECTING ANSWER TO STARRED QUESTION NO. 248 DATED 6th DECEMBER, 1978 RE PAKISTANI AGENTS APPREHENDED.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) In answer to a supplementary question by Shri B.P. Mandal seeking further information regarding the three apprehended Pakistan agents, I has mentioned that they had come with passports and that they had been arrested under the Passport Act and the Foreigners Act.

Detailed information that was subsequently available shows that these persons had entered India in an unauthorised manner without valid travel documents. Offences have been registered against them under Section 14 of the Foreigners Act and Sections 3/12 of the Passport Act. The cases are under investigation.

The aforesaid answer may, therefore, be corrected to read as under:

“The Pakistanis had unauthorisedly crossed into India and cases against them under the Passport Act the Foreigners Act are under investigation.”

14.28 hrs.

### PUBLIC UNDERTAKINGS COMMITTEE

#### RECOMMENDATION TO RAJYA SABHA TO NOMINATE MEMBER

Mr. DEPUTY-SPEAKER : Now the motion by Shri Joytirmoy Bosu. I think he has authorised Shri Lakhan Lal Kapur.

श्री लखन लाल कपूर (पूर्णिमा): उपाध्य समहोदय मैं प्रस्ताव करता हूँ—“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा इस सभा की सरकारी उपक्रमों सम्बन्धी समिति में श्री देवराज पाटिल के निघन से रिक्त हुए स्थान पर 30 अप्रैल, 1979 को समाप्त होने वाले समिति की शेष कालावधि के लिये राज्य सभा का एक सदस्य नामनिर्दिष्ट करने के लिये सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्य का नाम इस सभा को सूचित करे।”

Mr. DEPUTY-SPEAKER : The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a Member from Rajya Sabha

to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1979—vice Shri Deoraj Patil died and do communicate to this House the name of the Member so nominated by Rajya Sabha.”

*The motion was adopted.*

**SHRI ANNASAHEB GOTKHINGE**  
(Sangli): I am on a point of order.

**MR. DEPUTY - SPEAKER:** What is it?

**SHRI ANNASAHEB GOTKHINGE:** The motion mentions the name as Shri Deoraj Patil. There was no such Member. He was Shri Deorao Patil.

**MR. DEPUTY - SPEAKER:** It is a printing mistake. It must be Shri Deorao Patil. It will be corrected. Now the next item.

14.31 hrs.

**DEMANDS FOR EXCESS GRANTS**  
(GENERAL), 1976-77

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL):** Sir, on behalf of Shri H. M. Patel I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1976-77.

**MR. DEPUTY - SPEAKER:** Now, Matters under Rule 377.

**MATTERS UNDER RULE 377**

(i) **REPORTED CANCELLATION OF CERTAIN TRAINS IN OLAVVAKKOT DIVISION OF SOUTHERN RAILWAY FOR WANT OF COAL.**

**SHRI A. SUNNA SAHIB (Palghat):** Sir, I would like to draw the attention of the hon. Railway Minister to the matter of urgent public importance. In the Mathrubhoomi, Malayalam daily of 13-2-1978, it has been mentioned that 50 passenger trains and 30 goods trains have been cancelled for want of coal in Olavvakkot Division of Southern Railway, on account of which thousands of passengers and goods worth several lakhs of rupees have been put to difficulties and destruction respectively. On account of paucity of coal, trains from Cochin to Shoranur, Cochin to Mettupalayam are cancelled. I need not say that this route is the livewire route of Malabar part of Kerala for trade and business. I apprehend that trains between Cannanore to Trivandrum, Ernakulam to Trichur will also be cancelled. If shortage

of coal is not remedied immediately, the entire economy of Kerala will be in doldrums. Even as it is, the coal supply has to come from Bihar coal mines. The transportation of coal will take at least 15 days before these trains are restored.

I request a statement from the hon. Minister of Railways assuring immediate despatch of coal to Southern Railway so that the misery of passengers can be alleviated and goods supply revive forthwith.

(ii) **WORKING OF FERTILIZER PLANNING AND DEVELOPMENT LTD., SINDRI.**

**श्री युवराज (कटिहार):** उपाध्यक्ष महोदय, फर्टिलाइजर प्लानिंग एण्ड डिवेलपमेंट लिमिटेड, सिन्द्री के वैज्ञानिक अनुसंधान डिजाइन तथा इंजीनियरिंग में अग्रणी रहे हैं। एक अप्रैल, 1978 से वह स्वतन्त्र रूप से कार्य कर रहा है। इसके पूर्व यह भारतीय खाद निगम की पांच इकाइयों में से एक था। इस में कुल तीन हजार से अधिक कर्मचारी नियुक्त हैं जिन में करीब 45 इंजीनियर तथा 300 वैज्ञानिक भी शामिल हैं। वेतन के रूप में करीब इसे प्रतिवर्ष 3 करोड़ रुपये देने पड़ते हैं। इसकी मुख्य धारा कॅम्प्लिट उत्पादन तथा खाद के डिजाइन और इंजीनियरिंग से होती है।

यह स्पष्ट है कि इस संस्थान की दिनों दिन जरूरती ही हुई है लेकिन पिछले एक साल से यह लड़खड़ा रहा है। अभी इसके पास काम नहीं के बराबर है। बम्बई हाई गैस पर आधारित चार फर्टिलाइजर प्रोजेक्टों को जो करीब 1200 करोड़ रुपये की प्रोजेक्ट है विदेशी कम्पनियों को देने पर यहां के इंजीनियरों को काम नहीं के बराबर ही रहेगा। साथ साथ यह काम विदेशी कम्पनियों को देने पर करीब करीब 600 करोड़ रुपये विदेशी मुद्रा में विदेशी कम्पनियों को विदेशी साज सामान खरीदने तथा डिजाइन इंजीनियरिंग के लिए देने पड़ेंगे। लेकिन यदि इन प्रोजेक्टों को उक्त संस्थान को सौंपा जाता तो विदेशी मुद्रा में बहुत कम रुपये ही विदेशी कम्पनियों को लाइसेंस के रूप में देने पड़ते। दूसरी बात यह है कि यदि इन प्रोजेक्टों की क्षमता 1350 टन प्रति दिन के बजाय 900 टन प्रति दिन रखी जाती तो यह कार्य उक्त संस्थान द्वारा ही किया जा सकता था। अभी तक इस संस्थान ने दुर्गापुर, बरौनी, नामरूप, गोरखपुर, ट्राम्बे, नंगल, सिन्द्री, ब्राधुनिकीकरण इत्यादि प्रोजेक्टों का काम सफलतापूर्वक किया है। नंगल सिन्द्री 900 टन प्रति दिन अमोनिया उत्पादन करने वाले प्लांट हैं तथा रामागुडम और तालचेर जो कोयले पर आधारित 900 टन वाले अमोनिया प्लांट हैं कुछ महीने में ही उत्पादन प्रारम्भ कर देंगे। 1965-70 तक उक्त संस्थान को 6-7 फर्टिलाइजर प्रोजेक्ट मिले जिन में कुछ बुनियादी डिजाइन की जानकारी विदेशी कम्पनियों से ही गई और अधिक से अधिक उपयोग अपने यहां की मशीनरी और टैक्नालाजी का किया गया। विश्व के विख्यात से विख्यात डिजाइन प्रतिष्ठान भी कुछ न कुछ जानकारी दूसरों से खरीते हैं और अपने